GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

STARRED QUESTION NO:167 ANSWERED ON:08.03.2013 EXPORT OF PETROLEUM PRODUCTS Alagiri Shri S. ;Jeyadural Shri S. R.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total export of petroleum products to different countries during each of the last three years and the current year, country and product-wise;

(b) the reasons for the export of petroleum products in spite of the shortage of such products in the country;

(c) the details of the products which were rejected by the importing countries on the plea of being substandard during the same period;

(d) whether the Government has conducted any investigation of all these cases and if so, the details thereof and the action taken against the persons involved; and

(e) the mechanism put in place to check quality of products before exports to various countries?

Answer

MINISTER OF PETROLEUM & NATURAL GAS (DR. M. VEERAPPA MOILY)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 167 asked by Shri S. Alagiri and Shri S.R. Jeyadurai to be answered on 8-3-2013 regarding `Export of Petroleum Products".

(a) The quantity of petroleum products exported during the last three years and current year is given below:

Thousand Metric Tonne

Year 2009-10 2010-11 2011-12 2012-13 (April-December)

Quantity 51023 59078 60838 44407

Information on exports from RIL SEZ refinery is upto November 2012.

The details of export of petroleum products by oil companies, country and product-wise during the last three years and the current year are given at Annexure.

(b) The refining capacity of India has increased significantly from 62 MMT in 1998 to 215.066 MMT at present. The country has become self sufficient to meet the demand of major petroleum products except LPG for which there is gap between domestic consumption and indigenous production. Whereas the private oil companies export petroleum products based on their statutory requirement (like SEZ refinery) and commercial considerations, the public sector oil companies export only those products, which are surplus after meeting the domestic demand.

(c) & (d) Indian Oil Corporation Limited, Bharat Petroleum Corporation Limited, Hindustan Petroleum Corporation Limited, Mangalore Refinery & Petrochemicals Limited, Reliance Industries Limited and Essar Oil Limited have informed that none of their product export parcels were rejected during the said period.

(e) OMCs follow a well-established procedure for checking the quality of a product before it is exported. Under the procedure, generally the Seller and Buyer jointly appoint an Independent Inspector to certify the specification of the product as per the tender and

quality of product to be exported.